

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 606 of 2020

In the matter of:

**Seeco Electric Power Construction
Corporation**

....Appellant

Vs.

Mr. Sumit Binani & Ors.

...Respondents

Present:

For Appellant:

**Mr. Abhinav Raghuvanshi and Mr. Ranjit
Prakash, Advocates.**

For Respondents:

**Ms. Misha, Mr. Vaijayant Paliwal, Ms. Charu
Bansal, Advocates for R-1 and 2.**

Mr. Arun Kathpalia, Senior Advocate for R-2.

**Mr. Bishwajit Dubey, Ms. Srideepa
Bhattacharyya, Ms. Sanskriti Sidana, Advocates
for R-3.**

ORDER

(Through Virtual Mode)

08.09.2020: For filing of the Rejoinder of the Appellant, at request, on the side of the Appellant, the matter is adjourned to **8th October, 2020**.

In the meanwhile, it is open to the Respondent No.3 to file Reply/Response after serving the copies of the same to the concerned Learned Counsel for the parties in the present appeal.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

sr/md